

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 394 of 2018

IN THE MATTER OF:

Medeor Hospitals Ltd.

...Appellant

Vs

Registrar of Companies NCT Delhi and Haryana

...Respondent

Present:

Appellant: Mr. Pankaj Yadav and Mrs. Varsha Yadav, Advocates.

Respondent: Mr. P. S. Singh, Advocate.

ORDER

09.07.2019: Learned counsel for the Appellant submits that endeavors for settlement inter-se the Appellant and the persons seeking impleadment as Respondents are afoot and expected to be result oriented. In view of the same, adjournment is sought and not opposed by learned counsel for the Respondent.

Post the appeal on **25th July, 2019.**

**(Justice Bansi Lal Bhat)
Member (Judicial)**

**(Mr. Balvinder Singh)
Member (Technical)**

am/nn